

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 51(ND)/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017

NAME OF THE COMPANY:

Kamal Kishore Somani & Ors.
Vs
M/s. SPA Capital Advisors Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242&244

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAJIV NAYAR	Sr. Adv	} Respondent 2 to 9	Rajat Sonje
2.	DIVYAM AGARWAL	Adv		
3.	RAJAT JONEJA	, Adv		
4.	Mr. Arun Karpalia,	Adv.	} petitioners	Rajiv
5.	Mr. Punit Damodar,	Adv.		
6.	Mr. Mahesh Agarwal,	Adv.		
7.	Mr. Rajeev Kumar,	Adv.		
8.	Mr. Raghav Dhwivedi,	Adv.		
9.	Mr. Samanish Goyal,	Adv	} petition	
10.	Mr. S.N. Mookherji,	Adv.		
11	Ms. NIKHIL RUDRAGI,	Adv	Respondent 1, 13, 14	} Rajat
12	Ms. ANKIT SINHA,	Adv	Respondent 1	

Contd.

ORDER

The Petition has been mentioned and we have heard the arguments in some detail on merits as well as for grant of interim relief. We feel that the perusal of the original record at this stage is ^{imperative} imperitive in order to appreciate the submissions made at the Bar.

Learned Counsel for the respondents states that the original or relevant records shall be produced for the perusal of the Court on 29.3.2017.

Ld. Counsel for the respondents also states that no percipitative action in respect of the impugned resolution shall be taken up till next date of hearing.

List on 29.3.2017.

SD/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

SD/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.3.2017